

MINUTES OF THE MEETING No. 9/10 dated 27.5.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.8/10 for confirmation and confirmed and adopted the same without any change.

Case No A-20 NC No.9/10 Dated 27.5.09	M/ s Euro Ceramics Ltd,, Mumbai F.No.01/83/162/1065 /AM09/DES-IV RLA F.No.03/94/40/434/AM09
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.5.2009 offered by him the Committee decided to call for the following information from the firm as under:-

1. The information furnished by the firm is not correct since the firm has not furnished the production/consumption data instead they have furnished data regarding utilization of special import licence issued to them in June, 2008.

Accordingly the case may be re-listed on 24.6.2009.

Case No A-21 NC No.9/10 Dated 27.5.09	M/ s Euro Ceramics Ltd,, Mumbai F.No.01/83/162/1064 /AM09/DES-IV RLA F.No.03/94/40/433/AM09
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 27.5.2009 offered by him the Committee decided to call for the following information from the firm as under:-

1. The information furnished by the firm is not correct since the firm has not furnished the production/consumption data instead they have furnished data regarding utilization of special import licence issued to them in June, 2008.

Accordingly the case may be re-listed on 24.6.2009.

Case No A-22 NC No.9/10 Dated 27.5.09	M/ s Euro Ceramics Ltd,, Mumbai F.No.01/83/162/1063 /AM09/DES-IV RLA F.No.03/94/40/435/AM09
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 27.5.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Various type of Ceramic Sanitaryware	100 kg

Import Item

S.No.	Description of Item	Quantity
	<u>Raw material for body:-</u>	
1.	Ball Clay	40 Kg
2.	STPP	0.5 Kg
3.	Sodium Carbonate	0.13 Kg
	<u>Raw material for Glaze:-</u>	
4.	Calcium Carbonate	0.2 Kg
5.	Barium Carbonate	0.42 kg
6.	Dolomite	0.85 kg
7.	Wallastonite	1.00 Kg
8.	Quartz	2.00 Kg
9.	Sodium Feldspar	1.50 kg
10.	Peptapone (CMC)	0.05 Kg
11.	Ceramic pigment	0.07 Kg
	<u>Raw material for Moulds:-</u>	
12.	Plaster of Paris	10.00 Kg
13.	Relevant seat cover	Net to net

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

Case No M-52 NC No.9/10 Dated 27.5.09	M/ s United Phosphorus Ltd, Mumbai F.No.01/83/50/606 /AM05/DES-IV RLA F.No.03/24/40/2007/AM05 Lic.No.0310306339 Dated 9.12.04
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC (Chem.Div). Accordingly the case may be re-listed on 10.6.2009.

Case No M-53 NC No.9/10 Dated 27.5.09	M/ s United Phosphorus Ltd, Mumbai F.No.01/83/50/90 /AM06/DES-IV RLA F.No.03/95/40/107/AM06 Lic.No.0310329928 Dated 13.5.05
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC (Chem.Div). Accordingly the case may be re-listed on 10.6.2009.

Case No M-54 NC No.9/10 Dated 27.5.09	M/ s India Glycols Ltd, N. Delhi F.No.01/83/50/360 /AM09/DES-IV RLA F.No.05/24/40/799/AM08 Lic.No.0510221995 Dated 12.6.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC (Chem.Div). Accordingly the case may be re-listed on 10.6.2009.

Case No M-55 NC No.9/10 Dated 27.5.09	M/ s DIC India Ltd, Kolkata F.No.01/83/50/367 /AM09/DES-IV RLA F.No.02/24/40/68/AM09
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and in view of his recommendation the Committee decided to amend the description of the import item as under:-

Import Items

7.	Flush Rubine / Magenta for Printing Ink (containing solid resin content 32.5%+/-2.5% and pigment content 22.5%+/-2.5%). T/C: FC-SF-Magenta-2, FC-HS-Magenta-2
8.	Flush Yellow for Printing Ink (containing solid resin content 32.5%+/-2% and pigment content 22.5%+/-2.5%). T/C: FC-SF-Yellow, FC-SF-Yellow, FC-SF-Yellow-2, FC-HS-Yellow-2

Other item and the quantity mentioned in the minutes of the NC decision taken in Meeting No.29/83-ALC I/2008 dated 15/10/2008 in case No.16/13/83-ALC1/2008

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-56 NC No.9/10 Dated 27.5.09	M/ s Nisha Industries Ltd, Ghaziabad F.No.01/83/50/158 /AM09/DES-IV RLA F.No.05/24/40/902/AM08 Lic.No.0510217635 Dated 10.3.08
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The Committee considered the case as per agenda. The representative of the DIPP present in the meeting and in view of the verbal comments given by him, the Committee decided to call the following information from the firm with in 15 days time from the date of issue of the letter.

1. Weight of export and import items.

Accordingly the case may be re-listed on 24.6.2009.

Case No M-57 NC No.9/10	M/ s Tetrahedron Ltd, Chennai F.No.01/83/50/104 /AM08/DES-IV
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Dated 27.5.09	RLA F.No.04/24/40/0014/AM08 Lic.No.0410089606 Dated 24.5.07
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/2/2008-Ch-II dated 8.4.2008 as under:-

Export Item	Qty.	Import Item	Qty.
Tannic Acid Purity Min. 98% Moisture max 6%	1 Kg	1. Tara Powder Containing Tannic Acid max. 48% 2. Acetone Purity Min. 99%	2.60 Kg 2.30 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-58 NC No.9/10 Dated 27.5.09	M/ s East India Packaging (P) Ltd, Bangalore F.No.01/85/50/196 /AM07/DES-IV RLA F.No.07/24/40/623/AM07 Lic.No.0710049194 Dated 26.12.06
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and wanted file for examination. File handed over to DIPP and decided to defer consideration of the case for two weeks. Accordingly the case may be re-listed on 10.6.2009.

Case No M-59 NC No.9/10 Dated 27.5.09	M/ s Ficus Pax (P) Ltd, Bangalore F.No.01/83/50/1944 /AM07/DES-IV RLA F.No.07/24/40/325/AM08 Lic.No.0710052728 Dated 6.8.07
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 20.5.2009 as under:-

Export Item

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S.No.	Description of Item	Quantity
1.	Pallet Wood 30 X 15 Part No. 873-0050 A	11905.000 Nos.
2.	Pallet Wood 31 X 48 Part No. 873-0051 B	990.000 Nos.
3.	Pallet LYNX2 & Couger2j Model Part No. 873-0052 A	6020.000Nos.
4.	Pallet Couger1 J Model Part No. 873-0187 A	610.000 Nos.
5.	Pallet Uxbp24/48 17 AH Part No. 873-0153 A	70.000 Nos.
6.	Pallet 775 X 600 MM SUA3000XL Part No. 873-0370	13010.000 os.
7.	Pallet Wood Surt10000XLI Part No. 873-0175 C	7630.000 Nos.
8.	Pallet APTE10KW01 Part No. 873-0307 A	1146.000 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Technical wood (reprocessed wood) of relevant size	1 CBM/one CBM content in export
2.	Coil wire collated nail ring shank	1 Kg/per Kg. in content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade New Delhi -0

----- Para 4.7 Decision(DRAFT)

MEETING NUMBER : 9/83-ALC1/2009 **MEETING DATE** : 27.05.2009

1	Case No.: 23/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Deferred
	HQ File :01/83/050/00133/AM09/	RLA File :08/24/040/00252/AM06/	Lic.No/Date:0810053991 16.02.2006	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 21/5/09.. Accordingly the case may be relisted on 24.6.09.			

2	Case No.:22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 21/5/09.. Accordingly the case may be relisted on 24.6.09.			

3	Case No.:24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00134/AM09/	RLA File :08/24/040/00271/AM06/	Lic.No/Date:0810054697 09.03.2006	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 21/5/09.. Accordingly the case may be relisted on 24.6.09.			

4	Case No.:25/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00135/AM09/	RLA File :08/24/040/00272/AM06/	Lic.No/Date:0810054698 09.03.2006	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 21/5/09.. Accordingly the case may be relisted on 24.6.09.			

5	Case No.:18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda. The firm has been requested to provide Central Excise Data of consumption and production vide letter dated 5.5.09. The Export Cell has been requested vide O.M dated 5.5.2009 to confirm whether the export item is banned for export. Accordingly the case may be re-listed on 10.6.2009			

6	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda. The file was taken by the technical authority for examination and providing technical comments. The file has not so far have been received back from DC(SS1). The firm has been requested to provide complete set of			

application vide letter dated 28.4.09. The case is defer for four weeks for want of comments from DC(SSi) Accordingly the case may be re-listed on 24.6.2009

7	Case No.:71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998 18.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

8	Case No.:113/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
	HQ File :01/83/050/01921/AM08/	RLA File :07/24/040/00225/AM08/	Lic.No/Date:0710052245 29.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the NC-I in Meeting No.33/08 dated 13.11.2007. Hence the case is withdrawn.			

9	Case No.:825/24/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00812/AM08/	RLA File :03/94/040/00332/AM08/	Lic.No/Date:0310436247 16.07.2007	Defer Date:10.06.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application called for from firm and RLA vide letter dated 6/5/09.. Accordingly the case may be relisted on 10.6.09.			

10	Case No.:826/24/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00813/AM08/	RLA File :03/94/040/00350/AM08/	Lic.No/Date:0310436256 16.07.2007	Defer Date:10.06.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application called for from firm and RLA vide letter dated 6/5/09.. Accordingly the case may be relisted on 10.6.09.			

	Case No.:5/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
	HQ File :01/83/050/01174/AM09/	RLA File :10/24/040/00072/AM08/	Lic.No/Date:1010026948 19.07.2007	Defer Date:

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Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MD/AA/04(5)2007 dt. 28.11.2007 stating that the weighted average yield comes to 13.61% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 13.61% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	54.44 MT	Light Black Pepper (Light Berries)	400.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.: 6/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Approved
HQ File :01/83/050/01175/AM09/	RLA File :10/24/040/00087/AM08/	Lic.No/Date:1010027040 31.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MD/FN02/KAN/08 dt. 25.4.2008 stating that the weighted average yield comes to 26.73% whereas the firm has applied at 25% yield, the Committee decided to approve the case at 26.73% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Nutmeg	7.217 MT	Nutmeg without shell BWP	27.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.: 868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Deferred
HQ File : 01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date: 24.06.2009

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI)..Accordingly the case may be re-listed on 24.6.2009..
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Case No.:9/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
HQ File :01/83/050/01178/AM09/	RLA File :10/24/040/00104/AM08/	Lic.No/Date:1010027206 22.08.2007	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MDFNG/03/PL/08 dt. 17.6.2008 stating that the weighted average yield comes to 9.06% whereas the firm has applied at 12% yield, the Committee decided to approve the case at 12% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	12000.000 Kg	Light Black Pepper (Light Berries)	100000.000 Kgs
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

15	Case No.: 992/24/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Approved
	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

16	Case No.: 350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the DC(SSI)..Accordingly the case may be re-listed on 24.6.2009..

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Case No.:7/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
HQ File :01/83/050/01176/AM09/	RLA File :10/24/040/00105/AM08/	Lic.No/Date:1010027262 06.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MD/AA/04(7)2007 dt. 4.2.2008 stating that the weighted average yield comes to 14.01% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 14.01% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	21.015 MT	Light Black Pepper (Light Berries)	150.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:8/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status :Case Approved
HQ File :01/83/050/01177/AM09/	RLA File :10/24/040/00106/AM08/	Lic.No/Date:1010027263 06.09.2007	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MD/FNP/01/KAN/08 dt. 25.4.2008 stating that the weighted average yield comes to 11.07% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 11.72% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	17.580 MT	Light Black Pepper (Light Berries)	150.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:17/26/85-ALC3/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Rejected
	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769	Defer Date:

19		21.09.2007	
	Decision : The Committee considered the case as per agenda and decided to reject the case in view of the letter No.MAP/CEX/GOA GLASS/MAIN/2008-09 dated 5.1.09 from Central Excise, Mapusa Goa stating that the firm is claiming draw back all items. The Committee also decided to write to Regional Authority accordingly with a copy of Customs letter to take required action against the firm.		

20	Case No.: 58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Approved
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

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Case No.:10/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
HQ File :01/83/050/01179/AM09/	RLA File :10/24/040/00126/AM08/	Lic.No/Date:1010027680 18.10.2007	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MD/AL/03(10)2007 dt. 20.2.2008 stating that the weighted average yield comes to 15.29% whereas the firm has applied at 15.00% yield, the Committee decided to approve the case at 15.29% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	30580.00 Kg	Light Black Pepper (Light Berries)	200000.000 Kg
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

22	Case No.: 40/32/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Approved
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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Case No.:13/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
HQ File :01/83/050/01182/AM09/	RLA File :10/24/040/00139/AM08/	Lic.No/Date:1010027890 14.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MD/FNN/01/08 dt. 6.11.2008 stating that the weighted average yield comes to 30.22% whereas the firm has applied at 25% yield, the Committee decided to approve the case at 30.22% yield as under:-

Item of Export	Qty	Item of Import	Qty
Nutmeg Oleoresin	15110.00 Kg	Nutmeg Without Shell (BWP)	50000.000 Kg

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:14/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
HQ File :01/83/050/01183/AM09/	RLA File :10/24/040/00143/AM08/	Lic.No/Date:1010028031 29.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MDFNG/03/PL/08 dt. 16.4.2008 stating that the weighted average yield comes to 8.88% whereas the firm has applied at 12% yield, the Committee decided to approve the case at 12% yield as under:-

Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	24000.000 Kg	Light Black Pepper (Light Berries)	200000.000 Kg

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:15/51/83-ALC1/2007	Partv Name:NGP INDUSTRIES LTD.	Meet No/Date:9/83-ALC1/2009	Status:Case
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25			27.05.2009	Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:10.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.				

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Case No.:11/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
HQ File :01/83/050/01180/AM09/	RLA File :10/24/040/00147/AM08/	Lic.No/Date:1010028184 18.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MD/FNP/03/08 dt. 28.4.2008 stating that the weighted average yield comes to 12.90% whereas the firm has applied at 12% yield, the Committee decided to approve the case at 12.90% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	25800.00 Kg	Light Black Pepper (Light Berries)	200000.000 Kg
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

27+	Case No.:12/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
	HQ File :01/83/050/01181/AM09/	RLA File :10/24/040/00155/AM08/	Lic.No/Date:1010028223 19.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the firm M/s Plant Lipids (P) Ltd, vide their letter dated 18.2.2009 intimated that they have surrendered the licence. In view of this the Committee decided to close the case.				

28	Case No.:2/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
	HQ File :01/83/050/01169/AM09/	RLA File :10/24/040/00169/AM08/	Lic.No/Date:1010028655 29.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MD/FN02/Kan/08 dt. 17.4.2008 stating that the weighted average yield comes to 13.08% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 13.08% yield as under:-				

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	13.08 MT	Light Black Pepper (Light Berries)	100.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.: 23/7/83-ALC1/2009	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Approved
HQ File :01/83/050/00086/AM10/	RLA File :02/24/040/00292/AM08/	Lic.No/Date:0210109815 04.03.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/58/2002-Ch-III dated 24.5.2005 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Fire Fighting Chemical – Foam Concentrate Alcohol Resistant Aqueous Film Forming Foam Concentrate 6% (IFP Unilight AGFFF Type 3/6) containing 3.06% of relevant Fluorinated Surface Active Agent, 20% of relevant Antifreeze solvent) & 7% of relevant Hydrocarbon Surfactant	1 Ltr.	1. Fluorinated Surface Active Agent/Fluorochemical Surfactant other than soap (Perfluoroalkyl betaine/fluoroalkyl dimethyl betaine Fluorinated Telomer)	0.0306 Kg
		2. Hydrocarbon Surfactant (Sodium Alkyl Ether Sulphate/Sodium Octyl Sulphate/Alkyl Polyglycoside)	0.07 Kg
		3. Biopolymer	0.01 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 17/11/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Approved
HQ File :01/83/050/00287/AM09/	RLA File :03/94/040/00074/AM09/	Lic.No/Date:0310468672 17.04.2008	Defer Date:

Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

31	Case No.: 52/14/83-ALC1/2008	Party Name:INSPIRATION	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Deferred
	HQ File :01/83/050/00422/AM09/	RLA File :05/24/040/00012/AM09/	Lic.No/Date:0510219462 21.04.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 24/6/2009.			

32	Case No.: 59/45/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Deferred
	HQ File :01/83/050/01228/AM09/	RLA File :30/24/040/00004/AM09/	Lic.No/Date:3010056022 25.04.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 16/4/2009 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009..			

33	Case No.: 26/45/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Deferred
	HQ File :01/83/050/01195/AM09/	RLA File :08/24/040/00011/AM09/	Lic.No/Date:0810071745 07.05.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.6.2009.			

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Case No.:58/45/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
HQ File :01/83/050/01227/AM09/	RLA File :04/24/040/00065/AM09/	Lic.No/Date:0410096441 12.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 27.5.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Tempered extra clear glass albarino tempered glass (in cut	1 Sq. Mtr.	Extra clear cast glass float glass (of relevant thickness)	1.22 sq. Meter

sizes)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35	Case No.:85/14/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
	HQ File :01/83/050/00455/AM09/	RLA File :31/24/040/00080/AM09/	Lic.No/Date:3110034076 18.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 27.5.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Klinger Jointing sheets (asbestos)	1 Kg	Raw asbestos white chrysotile asbestos	1 Kg/Kg content in export
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:21/13/83-ALC1/2008	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00467/AM09/	RLA File :04/24/040/00159/AM08/	Lic.No/Date:0410096649 20.06.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 5/5/2009 issued by this office. Accordingly the case may be re-listed on 10.6.2009..			

	Case No.:22/13/83-ALC1/2008	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
	HQ File :01/83/050/00468/AM09/	RLA File :04/24/040/00154/AM08/	Lic.No/Date:0410096650 20.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No. dated 20.5.2009 as under:-			
	Export Item			
	-			

S.No.	Description of Item	Quantity
1.	Aloxide Velcro Paper Rolls of Relevant grit	1 Sq. Meter
2.	Silicon Carbide Velcro paper Rolls of relevant grit	1 Sq. Meter
3.	Aloxide Velcro Cloth Rolls of relevant grit	1 Sq. Meter
4.	Silicon Carbide Velcro Cloth Rolls of relevant grit	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	Backing Paper of relevant material 275 $\pm$ 10 GSM	1.1 Sq.Mt/Sq.mt. content in export product
2.	Lamination Cloth of relevant material 100 $\pm$ 10 GSM	1.1 Sq. Mt./Sq. Mt. content in export product
3.	Glue for Lamination – Adhesive with 53% of solid content	150 grams/Sq. Mt. of export product
4.	Cross Linking Chemical – Adhesive with 53% of solid content	7.6 grams/Sq. Mt. of export product
5.	Silicon Carbide Grains of relevant grit size	1.1 kg./Kg. content in export product
6.	Aloxide Grains of relevant grit size	1.1 Kg/Kg content in export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:27/45/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
HQ File :01/83/050/01196/AM09/	RLA File :03/94/040/01333/AM08/	Lic.No/Date:0310476629 27.06.2008	Defer Date:10.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 23/3/2009 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009..			

Case No.:28/45/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
HQ File :01/83/050/01197/AM09/	RLA File :03/94/040/00225/AM09/	Lic.No/Date:0310476641	Defer

39		27.06.2008	Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 16/4/2009 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009..		

40	Case No.: 11/16/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Deferred
	HQ File :01/83/050/00512/AM09/	RLA File :03/94/040/00237/AM09/	Lic.No/Date:0310477173 02.07.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and reply refer to TA(DIPP) on 29.4.09 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 10.6.2009.			

41	Case No.: 5/17/83-ALC1/2008	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Approved
	HQ File :01/83/050/00525/AM09/	RLA File :10/24/040/00039/AM09/	Lic.No/Date:1010030159 10.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

42	Case No.: 6/17/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Deferred
	HQ File :01/83/050/00526/AM09/	RLA File :04/24/040/00188/AM07/	Lic.No/Date:0410097097 10.07.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 10/6/2009.			

43	Case No.: 7/17/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Deferred
	HQ File :01/83/050/00527/AM09/	RLA File :05/24/040/00243/AM09/	Lic.No/Date:0510223728 11.07.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 25/3/2009 issued by this office. Reminder issued on 29.5.09. Accordingly the case may be re-listed on 24.6.2009..			

	Case No.: 1/21/83-ALC1/2008	Partv Name:UNIVERSAL OLEORESINS	Meet No/Date:9/83-ALC1/2009	Status: Case
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44			27.05.2009	Deferred
	HQ File :01/83/050/00642/AM09/	RLA File :10/24/040/00060/AM09/	Lic.No/Date:1010030447 06.08.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.6.2009.			

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Case No.:1/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved						
HQ File :01/83/050/00676/AM09/	RLA File :04/24/040/00128/AM09/	Lic.No/Date:0410097969 13.08.2008	Defer Date:						
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 27.5.2009 as under:-									
<u>Export Item</u>									
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Tempered extra clear glass albarino tempered glass (in cut sizes)</td><td>1 Sq. Meter</td></tr></table>				S.No.	Description of Item	Quantity	1.	Tempered extra clear glass albarino tempered glass (in cut sizes)	1 Sq. Meter
S.No.	Description of Item	Quantity							
1.	Tempered extra clear glass albarino tempered glass (in cut sizes)	1 Sq. Meter							
<u>Import Item</u>									
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Extra clear cast glass float glass (of relevant thickness)</td><td>1.22 Sq. meter</td></tr></table>				S.No.	Description of Item	Quantity	1.	Extra clear cast glass float glass (of relevant thickness)	1.22 Sq. meter
S.No.	Description of Item	Quantity							
1.	Extra clear cast glass float glass (of relevant thickness)	1.22 Sq. meter							
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.									

46	Case No.:2/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00677/AM09/	RLA File :04/24/040/00120/AM09/	Lic.No/Date:0410097970 13.08.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 12/11/2008 issued by this office and reminder issued on 5.5.09. Accordingly the case may be re-listed on 16.6.2009..			

	Case No.:8/25/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT.	Meet No/Date:9/83-ALC1/2009	Status:Case
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	LTD.	27.05.2009	Approved
HQ File :01/83/050/00757/AM09/	RLA File :03/94/040/00557/AM09/	Lic.No/Date:0310485846 10.09.2008	Defer Date:

Decision : Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 27.5.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Release Liners (Silicone Coated paper) 60 to 80 GSM	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	Glassine & other Glazed Release base paper in Jumbo Rolls of relevant GSM	1.05 Sq. Meter
2.	Silicone Polymer (100% solid)	2.1 Grams
3.	Catalyst for silicone	0.126 Grams
4.	Cross Linker for Silicone	0.073 Grams

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:18/45/83-ALC1/2008	Party Name:ORGANIC COATINGS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
HQ File :01/83/050/01187/AM09/	RLA File :03/95/040/00442/AM09/	Lic.No/Date:0310486616 16.09.2008	Defer Date:10.06.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 5/5/2008 issued by this office. Accordingly the case may be re-listed on 10.6.2009..

Case No.:22/45/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
HQ File :01/83/050/01191/AM09/	RLA File :07/21/040/00609/AM09/	Lic.No/Date:0710059951 19.09.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 27.5.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Triwall total packing set (tray sleeves, cap, plywood pallet, retainer strips & end caps) Box ID: 1540X1060X1012MM) Containing 21 Kg. of triwall 7 ply heavy duty corrugated board of 2000 GSM (52 Kg. each)	1 No.

Import Item

S.No.	Description of Item	Quantity
1.	Triwall 7 ply heavy duty corrugated board of 2000 GSM 1815X2675 MM (10 Kg. each)	1 No.
2.	Triwall 7 ply heavy duty corrugated board of 200 GSM 2025X2700 MM (11 Kg. each)	1 No.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/28/83-ALC1/2008Party Name:SILVER OAK LABORATORIES
PVT.LTD.Meet No/Date:9/83-ALC1/2009
27.05.2009**Status:**Case
Approved

HQ File :01/83/050/00829/AM09/

RLA File :05/24/040/00426/AM09/

Lic.No/Date:0510228216
25.09.2008

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 27.5.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Beauty Ultimate Gloss – hotpink (7.24 gms/pc)	1,00,000 No.

Import Item

S.No.	Description of Item	Quantity
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1.	Premix Lip Gloss Hotpink	729.45 Kg
2.	Bottle/wiper ultimate gloss	As per packing policy
3.	Cap/applicator unlimatate gloss hotpink	As per packing policy
4.	Base label unlimatate Gloss hotpin	Net + 1% Wastage

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51	Case No.:11/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00827/AM09/	RLA File :10/24/040/00086/AM09/	Lic.No/Date:1010031086 26.09.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.6.2009.			

52	Case No.:19/45/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01188/AM09/	RLA File :31/21/040/00225/AM09/	Lic.No/Date:3110035622 03.10.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6/2/2009 issued by this office and reminder issued on 6.5.09. Accordingly the case may be re-listed on 24.6.2009..			

53	Case No.:12/49/83-ALC1/2008	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
	HQ File :01/83/050/01328/AM09/	RLA File :25/24/040/00005/AM09/	Lic.No/Date:2510002257 07.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda case and decided to approve the case as per written comments of DC(SS1) forwarded vide their U.O. No.23(1)2009/Chem dated 20.5.09 stating that 5% wastage claimed by the firm for the Natural Essential Oil seems to be in the higher side, as the process is only physical mixing and there is no justification for wastage in the process and allow import upto 10% of FOB value . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:9/32/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
	HQ File :01/83/050/00922/AM09/	RLA File :02/24/040/00182/AM09/	Lic.No/Date:0210118732 22.10.2008	Defer Date:

Decision : Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 27.5.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Writing & Printing Paper (Plain Paper)	1.00 MT

Import Item

S.No.	Description of Item	Quantity
1.	Waste Paper	1.43 MT

No repeat licence should be issued

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:20/32/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
HQ File :01/83/050/00933/AM09/	RLA File :05/24/040/00482/AM09/	Lic.No/Date:0510229886 23.10.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 27.5.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Lash Extreme Mascara Black (8.64 gm/pc)	1000 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Premix L.E. Mascara Black	8.7264 Kg
2.	Packing material	As per packing policy or as applied for whichever is less
6.	Labels	Net + 1% wastage

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

56	Case No.:45/45/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01214/AM09/	RLA File :03/94/040/00704/AM09/	Lic.No/Date:0310491951 24.10.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009.			

57	Case No.:9/33/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00955/AM09/	RLA File :05/24/040/00526/AM08/	Lic.No/Date:0510230293 04.11.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 24/6/2009.			

58	Case No.:13/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00959/AM09/	RLA File :05/24/040/00453/AM09/	Lic.No/Date:0510230388 06.11.2008	Defer Date:03.06.2009
	Decision : The case was listed in the M.No.8/10 dated 20/5/09. Hence the case is withdrawn..			

59	Case No.:5/38/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01051/AM09/	RLA File :04/24/040/00152/AM09/	Lic.No/Date:0410100523 03.12.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 13/5/09.. Accordingly the case may be relisted on 24.6.09.			

60	Case No.:11/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01068/AM09/	RLA File :05/24/040/00511/AM09/	Lic.No/Date:0510232358 11.12.2008	Defer Date:03.06.2009
	Decision : The case was listed in the M.No.8/10 dated 20/5/09. Hence the case is withdrawn.			

	Case No.:12/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
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61	HQ File :01/83/050/01069/AM09/	RLA File :05/24/040/00521/AM09/	Lic.No/Date:0510232359 11.12.2008	Defer Date:03.06.2009
Decision : The case was listed in the M.No.8/10 dated 20/5/09. Hence the case is withdrawn.				

62	Case No.:39/45/83-ALC1/2008	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01208/AM09/	RLA File :03/95/040/00679/AM09/	Lic.No/Date:0310497335 11.12.2008	Defer Date:27.05.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 24/6/2009.				

63	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:24.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.) Accordingly the case may be re-listed on 24/6/2009.				

64	Case No.:28/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01085/AM09/	RLA File :05/24/040/00569/AM09/	Lic.No/Date:0510232528 15.12.2008	Defer Date:03.06.2009
Decision : The case was listed in the M.No.8/10 dated 20/5/09. Hence the case is withdrawn.				

65	Case No.:52/45/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case deferred
	HQ File :01/83/050/01221/AM09/	RLA File :03/94/040/00852/AM09/	Lic.No/Date:0310497889 15.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 24.6.09.				

66	Case No.:4/40/83-ALC1/2008	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
	HQ File :01/83/050/01095/AM09/	RLA File :09/24/040/00299/AM09/	Lic.No/Date:0910036387 18.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.8/10 dated				

20/5/09 in Case No.4/40/83-ALC1/2008. Hence the case is withdrawn.

67

Case No.:6/41/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved						
HQ File :01/83/050/01117/AM09/	RLA File :31/24/040/00260/AM09/	Lic.No/Date:3110036603 23.12.2008	Defer Date:						
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 27.5.2009 as under:-									
<u>Export Item</u>									
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Klinger Jointing Sheets (asbestos)</td><td>1 Kg</td></tr></table>				S.No.	Description of Item	Quantity	1.	Klinger Jointing Sheets (asbestos)	1 Kg
S.No.	Description of Item	Quantity							
1.	Klinger Jointing Sheets (asbestos)	1 Kg							
<u>Import Item</u>									
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Raw asbestos white chrysotile asbestos</td><td>1 Kg/Kg content in export product</td></tr></table>				S.No.	Description of Item	Quantity	1.	Raw asbestos white chrysotile asbestos	1 Kg/Kg content in export product
S.No.	Description of Item	Quantity							
1.	Raw asbestos white chrysotile asbestos	1 Kg/Kg content in export product							
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.									

68	Case No.:11/41/83-ALC1/2008	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01122/AM09/	RLA File :07/24/040/00424/AM09/	Lic.No/Date:0710061941 23.12.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel. Accordingly the case may be re-listed on 24.6.2009.			

69	Case No.:13/41/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01124/AM09/	RLA File :05/24/040/00583/AM09/	Lic.No/Date:0510233369 24.12.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and noted that reply to the D/L dated 24/3/09 from the firm has been received on 1.4.09 and reply refer to TA and defer consideration of the case for four weeks for want of comments from DIPP.. Accordingly the case may be re-listed on 24.6.2009.			

Case No.: 8/42/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Approved
HQ File :01/83/050/01133/AM09/	RLA File :04/24/040/00208/AM09/	Lic.No/Date:0410101315 30.12.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/150/08-TSW/ dated 10.2.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Solder Paste 63/37 OL107E Tin 63%, Lead 37% (containing Tin alloy powder 63/37 total 73.3% and in Alloy Powder 62/36/2 Tin 62%, Lead 36% & Silver 2%, total 17.8%)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Tin Alloy Powder 63/37 type 3 tin Alloy Powder with the combination of Tin and Lead	0.733 kg
2.	Tin Alloy Powder 62/36/2 type 3 tin Alloy Powder with the combination of Tin and Lead & Silver	0.178 Kg
3.	Paste Flux 361 NAHV	0.0495 Kg
4.	Paste Flux 361 NALV	0.0495 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 17/42/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Deferred
HQ File :01/83/050/01142/AM09/	RLA File :09/24/040/00107/AM06/	Lic.No/Date:0910036574 05.01.2009	Defer Date:10.06.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application called for from firm and RLA vide letter dated 5/5/09.. Accordingly the case may be relisted on 10.6.09.

Case No.: 20/42/83-ALC1/2008	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Approved
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72	HQ File :01/83/050/01145/AM09/	RLA File :03/94/040/00773/AM09/	Lic.No/Date:0310501373 06.01.2009	Defer Date:
	Decision : Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt of C&PC (Chem. Div.) forwarded vide their U.O. No.14010/112/2007-Ch.III dated 15.9.2008 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Biocide-2 Magnacide ML-2515 Containing Benzalkonium Chloride 17.5% Glutaraldehyde 20%	1 Kg	1. Dimethyl Cocoamine 2. Glutaraldehyde	0.110 Kg 0.200 Kg
72	Scale Inhibitor Calnox ML 5931 Containing 41% of minimum of Polyacrylic Acid	1 kg	1. Acrylic Acid 2. Thioglycolic Acid	0.415 Kg 0.061 Kg
	Pour Point Depressant D Wax ML 5932 Flow Improver Containing 44 to 50% of Polymer of Acrylates of Behenyl Alcohol, Ceto Stearyl Alcohol & Stearyl Alcohol	1 Kg	1. Mixed Xylene/Ortho Xylene 2. Acrylic Acid 3. Behenyl Alcohol 4. Ceto Stearyl Alcohol (Nafol 1618 S & H/N)	0.301 Kg 0.082 Kg 0.247 Kg 0.094 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

73	Case No.:23/45/83-ALC1/2008	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Rejected
	HQ File :01/83/050/01192/AM09/	RLA File :03/95/040/00861/AM09/	Lic.No/Date:0310503443 22.01.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 13/4/09 issued by Deptt. of C&PC (PC.Div.).			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

74	Case No.:25/45/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01194/AM09/	RLA File :04/24/040/00237/AM09/	Lic.No/Date:0410101780 22.01.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17/4/2009 issued by this office. Accordingly the case may be re-listed on 24.6.2009..			

75	Case No.:22/46/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01250/AM09/	RLA File :07/24/040/00560/AM09/	Lic.No/Date:0710062762 05.02.2009	Defer Date:24.06.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 27.5.09 offered by him the Committee decided to call for the following information from the firm as under: 1. Net area of export product indicating, Net qty. of various sizes to be exported 2. Detailed specification of import item 3. % wastage for each size of export. Accordingly the case may be re-listed on 24.6.2009.			

76	Case No.:14/47/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01265/AM09/	RLA File :03/94/040/00964/AM09/	Lic.No/Date:0310506073 06.02.2009	Defer Date:24.06.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 24.6.2009.			

77	Case No.:42/48/83-ALC1/2008	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01311/AM09/	RLA File :35/24/040/00056/AM09/	Lic.No/Date:3510025842 17.02.2009	Defer Date:03.06.2009
	Decision :The case was listed in the M.No.8/10 dated 20/5/09. Hence the case is withdrawn.			

78	Case No.:6/49/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01322/AM09/	RLA File :08/24/040/00015/AM09/	Lic.No/Date:0810078258 20.02.2009	Defer Date:24.06.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009.			

	Case No.:8/49/83-ALC1/2008	Party Name:UMANG PHARMATECH PVT.LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
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79	HQ File :01/83/050/01324/AM09/	RLA File :03/95/040/00791/AM09/	Lic.No/Date:0310508546 20.02.2009	Defer Date:24.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.6.2009.				

80	Case No.:9/49/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01325/AM09/	RLA File :02/24/040/00215/AM09/	Lic.No/Date:0210123552 23.02.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him vide U.O.No.7/226/08-TSW dated 11/5/09 the Committee decided to call for the following information from the firm as under:- 1) Raw Material with corresponding production of finished product for the three years (separately for each year) duly certified by concerned range of Central Escise. Accordingly the case may be re-listed on 24.6.2009.			

81	Case No.:14/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01330/AM09/	RLA File :10/24/040/00104/AM09/	Lic.No/Date:1010032730 25.02.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.6.2009.			

82	Case No.:15/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01331/AM09/	RLA File :10/24/040/00105/AM09/	Lic.No/Date:1010032733 25.02.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.6.2009.			

83	Case No.:16/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01332/AM09/	RLA File :10/24/040/00106/AM09/	Lic.No/Date:1010032736 25.02.2009	Defer Date:24.06.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.6.2009.

84	Case No.:17/49/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01333/AM09/	RLA File :09/24/040/00391/AM09/	Lic.No/Date:0910037173 25.02.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009.			

85	Case No.:18/49/83-ALC1/2008	Party Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01334/AM09/	RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 24.6.2009.			

86	Case No.:19/49/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01335/AM09/	RLA File :03/94/040/00974/AM09/	Lic.No/Date:0310509250 25.02.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting and given written comments vide letter No.14010/70/2008/Ch-II dated 4.5.09 stating that in the absence of required details their Department is not in a position to suggest norms. The Committee decided request the firm to provide requisite detail with in 15 days time. The case is defer for four weeks. Accordingly the case may be re-listed on 24.6.2009.			

87	Case No.:20/49/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01336/AM09/	RLA File :03/94/040/00019/AM09/	Lic.No/Date:0310509260 25.02.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting and given written comments vide letter No.14010/70/2008/Ch-II dated 4.5.09 stating that in the absence of required details their Department is not in a position to suggest norms. The Committee decided request the firm to provide requisite detail with in 15 days time. The case is defer for four weeks. Accordingly the case may be re-listed on 24.6.2009.			

Case No.:21/49/83-ALC1/2008	Partv Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:9/83-ALC1/2009	Status:Case
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88			27.05.2009	Deferred
	HQ File :01/83/050/01337/AM09/	RLA File :03/94/040/01054/AM09/	Lic.No/Date:0310509349 26.02.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 27.5.09 offered by him the Committee decided to call for the following information from the firm as under: 1. Bifurcation in the quantity of thermal coated paper and other uncoated paper 2. Bifurcation in the uantity of printed and unprinted paper 3. Bifurcation in the quantity of roll form and sheet form 4. Various size of rolls to be exported 5. Quantity and sizes of import item Accordingly the case may be re-listed on 24.6.2009.			

89	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks of comments from Deptt. of C&PC (PC..Div.). Accordingly the case may be re-listed on 24.6.2009..			

90	Case No.:6/1/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01344/AM09/	RLA File :08/24/040/00055/AM09/	Lic.No/Date:0810078467 03.03.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009.			

91	Case No.:7/1/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01345/AM09/	RLA File :08/24/040/00230/AM09/	Lic.No/Date:0810078468 03.03.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009.			

	Case No.:18/1/83-ALC1/2009	Partv Name:SREE RAYALASEEMA HI	Meet No/Date:9/83-ALC1/2009	Status:Case
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92		STRENGTH HYPO LTD	27.05.2009	Deferred
	HQ File :01/83/050/01356/AM09/	RLA File :09/24/040/00304/AM09/	Lic.No/Date:0910037279 04.03.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009.			

93	Case No.:2/1/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01340/AM09/	RLA File :04/24/040/00045/AM09/	Lic.No/Date:0410102806 09.03.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 24.6.2009.			

94	Case No.:3/1/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01341/AM09/	RLA File :04/24/040/00041/AM09/	Lic.No/Date:0410102809 09.03.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 24.6.2009.			

95	Case No.:4/1/83-ALC1/2009	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01342/AM09/	RLA File :10/24/040/00116/AM09/	Lic.No/Date:1010032906 12.03.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 24.6.2009.			

96	Case No.:16/1/83-ALC1/2009	Party Name:CHAMPA PURIE-CHEM INDS	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01354/AM09/	RLA File :34/24/040/00131/AM09/	Lic.No/Date:3410023662 12.03.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 24.6.2009.			

	Case No.:1/1/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
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97	HQ File :01/83/050/01339/AM09/	RLA File :04/24/040/00276/AM09/	Lic.No/Date:0410102922 13.03.2009	Defer Date:24.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009.				

98	Case No.:14/1/83-ALC1/2009	Party Name:HENKEL ADHESIVES TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01352/AM09/	RLA File :31/24/040/00324/AM09/	Lic.No/Date:3110037696 16.03.2009	Defer Date:24.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 24.6.2009.				

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Case No.:10/1/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
HQ File :01/83/050/01348/AM09/	RLA File :05/24/040/00767/AM09/	Lic.No/Date:0510238733 24.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/59/2008-Ch-III dated 7.5.2008 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Benzene Propanoic Acid 3,5 bis (1,1 – Dimethylethyl) -4-hydroxy- 2(3-(3,5 Bis (1,1 Dimethylethyl)- 4-hydroxyphenyl)- 1-Oxopropyl) Hydrazide (Kinox – 24)	1 Kg	1. 2,6 Ditertiary Butyl Phenol 2. Methyl Acrylate 3. Toluene 4. Methyl Aceto Acetate 5. Hydrazine Hydrate 100% 6. Methanol	1.237 Kg 0.528 Kg 0.400 Kg 0.267 Kg 0.284 Kg 0.700 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

100	Case No.:13/1/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01351/AM09/	RLA File :31/21/040/00418/AM09/	Lic.No/Date:3110037823 24.03.2009	Defer Date:24.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of				

comments from the DIPP. Accordingly the case may be re-listed on 24.6.2009.

101	Case No.:15/1/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/01353/AM09/	RLA File :31/24/040/00343/AM09/	Lic.No/Date:3110037843 24.03.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 26/5/09.. Accordingly the case may be relisted on 24.6.09.			

102	Case No.:19/1/83-ALC1/2009	Party Name:S.P.S.TIMBERS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case approved
	HQ File :01/83/050/01357/AM09/	RLA File :04/24/040/00302/AM09/	Lic.No/Date:0410103322 25.03.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

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Case No.:20/4/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
HQ File :01/83/050/00035/AM10/	RLA File :08/24/040/00006/AM10/	Lic.No/Date:0810079359 17.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/30/2006-Ch-II dated 8.1.2007 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Acid Brown 75	1 Kg	1. H Acid 2. Resorcinol 3. Sodium Picramate 4. Para Nitro Aniline 5. Sodium Nitrite	0.460 Kg 0.158 kg 0.312 Kg 0.190 Kg 0.297 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:2/5/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HO File :01/83/050/00037/AM10/	RLA File :03/95/040/00006/AM10/	Lic.No/Date:0310516192	Defer

104			20.04.2009	Date:24.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 24.6.2009.				

105	Case No.: 3/5/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Deferred
	HQ File :01/83/050/00038/AM10/	RLA File :10/24/040/00144/AM09/	Lic.No/Date:1010033431 20.04.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.6.2009.			

106	Case No.: 6/5/83-ALC1/2009	Party Name:DEVARSONS INDUSTRIES PVT. LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Deferred
	HQ File :01/83/050/00041/AM10/	RLA File :08/24/040/00249/AM09/	Lic.No/Date:0810079432 21.04.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.6.2009.			

107	Case No.: 7/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Deferred
	HQ File :01/83/050/00042/AM10/	RLA File :09/24/040/00007/AM10/	Lic.No/Date:0910037707 21.04.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009.			

108	Case No.: 8/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Deferred
	HQ File :01/83/050/00043/AM10/	RLA File :09/24/040/00008/AM10/	Lic.No/Date:0910037708 21.04.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009.			

109	Case No.: 9/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status: Case Deferred
	HQ File :01/83/050/00044/AM10/	RLA File :09/24/040/00009/AM10/	Lic.No/Date:0910037709 21.04.2009	Defer Date:24.06.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009.

110	Case No.:10/5/83-ALC1/2009	Party Name: BAYER CROPSCIENCE LIMITED	Meet No/Date: 9/83-ALC1/2009 27.05.2009	Status: Case Deferred
	HQ File :01/83/050/00045/AM10/	RLA File :03/94/040/00005/AM10/	Lic.No/Date: 0310516771 22.04.2009	Defer Date: 24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 24.6.09			

111	Case No.:12/5/83-ALC1/2009	Party Name: GIRDHARS INTERNATIONAL	Meet No/Date: 9/83-ALC1/2009 27.05.2009	Status: Case Approved
	HQ File :01/83/050/00047/AM10/	RLA File :05/24/040/00003/AM10/	Lic.No/Date: 0510240101 22.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, CLA, New Delhi vide letter No.05/24/40/0003/AM10 dated 25/4/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdraw the case.			

112	Case No.:13/5/83-ALC1/2009	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date: 9/83-ALC1/2009 27.05.2009	Status: Case Deferred
	HQ File :01/83/050/00048/AM10/	RLA File :08/24/040/00003/AM10/	Lic.No/Date: 0810079494 23.04.2009	Defer Date: 24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009.			

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Case No.:1/9/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
HQ File :01/83/050/00124/AM10/	RLA File :03/94/040/00088/AM10/	Lic.No/Date:0310519661 13.05.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/21/2007-Ch-II dated 10.4.2007 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Fortified Rosin Size DPC-50 (Fortified Rosin content: 40% min.)	1 Kg	1. Gum Rosin 2. Maleic Anhydride	0.373 Kg 0.056 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

114	Case No.:2/9/83-ALC1/2009	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
	HQ File :01/83/050/00125/AM10/	RLA File :03/95/040/00629/AM08/	Lic.No/Date:0310519731 14.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai vide letter No.03/95/40/629/AM08 dated 14/5/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

115	Case No.:3/9/83-ALC1/2009	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
	HQ File :01/83/050/00126/AM10/	RLA File :03/95/040/00193/AM08/	Lic.No/Date:0310519732 14.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai vide letter No.03/95/40/193/AM08 dated 14/5/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

116	Case No.:4/9/83-ALC1/2009	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
	HQ File :01/83/050/00127/AM10/	RLA File :03/95/040/00569/AM08/	Lic.No/Date:0310519733 14.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai vide letter No.03/95/40/569/AM08 dated 14/5/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

117	Case No.:5/9/83-ALC1/2009	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
	HQ File :01/83/050/00128/AM10/	RLA File :03/95/040/00573/AM08/	Lic.No/Date:0310519734 14.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai vide letter No.03/95/40/573/AM08 dated 14/5/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

118	Case No.:6/9/83-ALC1/2009	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00129/AM10/	RLA File :10/24/040/00014/AM10/	Lic.No/Date:1010033652 14.05.2009	Defer Date:24.06.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 24.6.09

119	Case No.:7/9/83-ALC1/2009	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
	HQ File :01/83/050/00130/AM10/	RLA File :03/95/040/00613/AM08/	Lic.No/Date:0310519750 14.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai vide letter No.03/95/40/613/AM08 dated 14/5/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

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Case No.:8/9/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
HQ File :01/83/050/00131/AM10/	RLA File :03/94/040/00062/AM10/	Lic.No/Date:0310519838 14.05.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/2/2008-Ch-II dated 8.4.2008 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
1) NICKEL ADDITIVE 220 ELECTROPLATING ADDITIVE - CONTAINING 15% ALLYLCHLORIDE & 14% EPICHLOROHYDRIN & 23% SACCHARIN	1 Ltr.	1. ALLYL CHLORIDE 2. EPICHLOROHYDRIN 3. SACCHARIN	0.150 Kg 0.140 Kg 0.230 Kg
2) G.W. CLEARLYTE ELECTROPLATING ADDITIVE - CONTAINING 97% CLEARLAC 30	1 Kg	ELECTRO CLEAR 2000 (POLYACRYLIC RESIN)	0.970 Kg
3) SPECTRA 977 T ELECTROPLATING BRIGHTENER - CONTAINING 21.28% ALLYL CHLORIDE, 27.5% BUTYNEDIOL, 14% PROPARGYL ALCOHOL	1 Ltr.	1. ALLYL CHLORIDE 2. BUTYNEDIOL 3. PROPARGYL ALCOHOL	0.2128 Kg 0.275 Kg 0.140 Kg
4) POLAR 3425 ELECTROPLATING ADDITIVE - CONTAINING 98% SODIUM SACCHARIN	1 Ltr.	SODIUM SACCHARIN	0.980 Kg
5) GINTHOX Q 558 ELECTROPLATING PASSIVATION - CONTAINING 23% POLYVINYL ALCOHOL(POLYSIZER 173)	1 Kg	POLYVINYL ALCOHOL (POLYSIZER 173)	0.230 Kg
6) ZINCBRITE 350 C BRIGHTENER ELECTROPLATING BRIGHTENER - CONTAINING 31% EPICHLOROHYDRIN, 2.5% POLYVINYL ALCOHOL (POLYSIZER 173)	1 Ltr.	1. EPICHLOROHYDRIN 2. POLYVINYL ALCOHOL (POLYSIZER 173)	0.310 Kg 0.025 Kg
7) SPECTRA 77 BL ELECTROPLATING BRIGHTENER - CONTAINING 10% SODIUM SACCHARIN, 13.3% ALLYL CHLORIDE	1 Ltr.	1. SODIUM SACCHARIN 2. ALLYL CHLORIDE 3. BUTYNEDIOL	0.100 Kg 0.133 Kg 0.350 Kg

35% BUTYNE DIOL, 13.875% PROPARGYL ALCOHOL		4. PROPARGYL ALCOHOL	0.13875 Kg
8) NICKEL ADDITIVE 922 ELECTROPLATING ADDITIVE - CONTAINING, 25% SODIUM SACCHARIN, 13.3% ALLYL CHLORIDE	1 Ltr.	1. SODIUM SACCHARIN 2. ALLYL CHLORIDE	0.250 Kg 0.133 Kg
9) AQUA GUARD 400 ELECTROPLATING ADDITIVE - CONTAINING 40% ELECTRO CLEAR 2000	1 Ltr.	ELECTRO CLEAR 2000 (POLYACRYLIC RESIN)	0.400 Ltr.
10) UNISPEC 10 ELECTROPLATING BRIGHTENER - CONTAINING 21.28% ALLYL CHLORIDE, 27.5% BUTYNE DIOL, 14% PROPARGYL ALCOHOL	1 Ltr.	1. ALLYL CHLORIDE 2. BUTYNE DIOL 3. PROPARGYL ALCOHOL	0.2128 Kg 0.275 Kg 0.140 Kg
11) ZINCBRITE 360 BRIGHTENER ELECTROPLATING BRIGHTENER - CONTAINING 31% EPICHLOROHYDRIN, 2.5% POLYVINYL ALCOHOL (POLYSIZER 173)	1 Ltr.	1. EPICHLOROHYDRIN 2. POLYVINYL ALCOHOL (POLYSIZER 173)	0.310 Kg 0.025 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 9/9/83-ALC1/2009	Party Name: GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date: 9/83-ALC1/2009 27.05.2009	Status: Case Approved
HQ File :01/83/050/00132/AM10/	RLA File :03/94/040/00082/AM10/	Lic.No/Date: 0310519840 14.05.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/2/2008-Ch-II dated 8.4.2008 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
1) G.W. CLEARLYTE ELECTROPLATING ADDITIVE - CONTAINING 97% CLEARLAC 30	1 Kg	ELECTRO CLEAR 2000 (POLYACRYLIC RESIN)	0.970 Kg
2) SOLARAR BEO 252 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - ETHOXYLATED 2 BUTYNE 1,4 DIOL	1 Kg.	BUTYNE DIOL	1.080 Kg.
3) SOLAR PPS OH 8000 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME- 1-(2 HYDROXY-3-SULPHOPROPYL) PYRIDINIUM HYDROXIDE, INNER SALT	1 Kg	1. EPICHLOROHYDRIN 2. PYRIDINE	0.528 KG 0.405 KG.
4) SOLAR DEP 151 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME- N-N-DIETHYL-2 PROPYLENE-1-AMINE	1 Kg	PROPARGYL ALCOHOL	2.600 kg
5) SOLAR PS ELECTROPLATING REACTION PRODUCT -	1 Kg	PROPARGYL ALCOHOL	0.300 kg.

CHEMICAL NAME - SODIUM PROPYNE SULPHONATE			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

122	Case No.:10/9/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00133/AM10/	RLA File :07/21/040/00104/AM10/	Lic.No/Date:0710064769 15.05.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 24.6.09			

123	Case No.:11/9/83-ALC1/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00134/AM10/	RLA File :03/94/040/00077/AM10/	Lic.No/Date:0310520066 15.05.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 24.6.09			

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Case No.:12/9/83-ALC1/2009	Party Name:TETRAHEDRON LIMITED,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
HQ File :01/83/050/00135/AM10/	RLA File :04/24/040/00287/AM09/	Lic.No/Date:0410104636 15.05.2009	Defer Date:
Decision: - The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/4/2001-Ch-II dated 19.7.2005 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Tannic Acid Purity Min. 98% Gallic acid 0.1% Max. Digallic acid 0.75 max. Trigallic acid 1.75% Max.	1 Kg	1. Gall nuts containing tannic acid max. 45% 2. Acetone (purity min. 97%) 3. Activated carbon	2.7 Kg 2.30 Kg 0.04 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:13/9/83-ALC1/2009	Party Name:TETRAHEDRON LIMITED,	Meet No/Date:9/83-ALC1/2009	Status:Case
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			27.05.2009	Approved
HQ File :01/83/050/00136/AM10/		RLA File :04/24/040/00033/AM10/	Lic.No/Date:0410104637 15.05.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/4/2001-Ch-II dated 19.7.2005 on repeat basis as under:-				
Export Item	Qty.	Import Item	Qty.	
Tannic Acid Purity Min. 98%	1 Kg	1. Gall nuts containing tannic acid max. 45%	2.7 Kg	
Gallic acid 0.1% Max.		2. Acetone (purity min. 97%)	2.30 Kg	
Digallic acid 0.75 max.		3. Activated carbon	0.04 Kg	
Trigallic acid 1.75% Max.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

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Case No.:14/9/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Approved
HQ File :01/83/050/00137/AM10/	RLA File :04/24/040/00017/AM10/	Lic.No/Date:0410104640 15.05.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/150/08-TSW/ dated 10.2.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Solder Paste OM 338 T SAC 405 T3 combination of paste flux with tin alloy powder combination of Tin 95.5%, Silver 3% & Copper 0.5%	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Tin Alloy Powder SAC 405 T3 (Tin Alloy Powder with the combination of Tin 95.5%, Silver 3% and Copper 0.5%)	0.894 Kg
2.	Paste Flux OM 338T (Paste Flux – OM	0.116 Kg

338T)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

127	Case No.:15/9/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00138/AM10/	RLA File :07/21/040/00105/AM10/	Lic.No/Date:0710064772 15.05.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 24.6.09			

128	Case No.:16/9/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00139/AM10/	RLA File :05/24/040/00040/AM10/	Lic.No/Date:0510241568 15.05.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 24.6.2009.			

129	Case No.:17/9/83-ALC1/2009	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00140/AM10/	RLA File :03/95/040/00191/AM08/	Lic.No/Date:0310520115 18.05.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 24.6.09			

130	Case No.:18/9/83-ALC1/2009	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00141/AM10/	RLA File :03/95/040/00082/AM10/	Lic.No/Date:0310520189 18.05.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 24.6.09			

	Case No.:19/9/83-ALC1/2009	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HO File :01/83/050/00142/AM10/	RLA File :03/95/040/00095/AM10/	Lic.No/Date:0310520203	Defer

131			18.05.2009	Date:24.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 24.6.09				

132	Case No.:20/9/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2009 27.05.2009	Status:Case Deferred
	HQ File :01/83/050/00143/AM10/	RLA File :03/94/040/00096/AM10/	Lic.No/Date:0310520397 19.05.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 24.6.09			

Date:02.06.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer